

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1204

FIR No. 59/2020

PS : Kirti Nagar

U/S: 308/323/506/34 IPC

State Vs. Manuver Hussain

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Anil Kumar, Ld. Counsel for applicant/accused.

It is submitted that the charge-sheet has been filed. Let the charge-sheet be summoned for next date of hearing.

Put up for consideration on **10.07.2020**. IO be summoned for date fixed.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 2874/19, 2875/19, 2876/19, 2877/19 & 2878/19

FIR No. 540/2019

PS : Hari Nagar

U/S: 406/498A/34 IPC

State Vs.1 Usha Negi, Sanjay Kumar, 3. Karan Negi, 4. Babita and 5. Ranu Makol.

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Applications under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicants/ accused persons.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Vijay Mehta, Ld. Counsel for applicants/accused persons.

Neither the complainant nor the IO is present today.

The interim order dated 20.04.2020 is extended till the next date of hearing.

Issue fresh notice to the complainant through IO and IO/ SHO for next date of hearing.

Put up for consideration on 04.08.2020. A copy of order be given dasti to the counsel for applicants / accused persons.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing
Bail Application No. 1115

FIR No. 723/2019

PS : Ranhola

U/S: 420/34 IPC

State Vs. Meera

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Vineet Rana, Ld. Counsel for applicant/accused through VC.

IO absent.

Heard through Video Conferencing.

Issue notice to the IO to appear along-with report to the anticipatory bail application for next date of hearing. Till then, the interim order dated 26.05.2020 is extended for the next date of hearing.

Pup for consideration on 10.07.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. 1169

FIR No. 611/2020

PS : Ranhola

U/S: 323/354B/506/34 IPC

**State Vs.1. Manjeet Singh Banti, 2. Mritunjay Sngh Avinash and
3. Jitender Kumar Singh.**

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Applications under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicants/ accused persons.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Ashok Kumar Singh, Ld. Counsel for applicants/accused persons.

Sh. Shyam Lal Jain, Ld. Counsel for complainant (9811391338) along-with complainant in person.

IO absent.

Reply from the IO not received. Let the notice be issued to the IO for next date of hearing. Victim be also summoned for next date.

Put up for consideration on **13.07.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. 1167

FIR No. 611/2020

PS : Ranhola

U/S: 323/354B/506/34 IPC

**State Vs.1. Manjeet Singh Banti, 2. Mritunjay Sngh Avinash and
3. Jitender Kumar Singh.**

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Applications under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicants/ accused persons.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Ashok Kumar Singh, Ld. Counsel for applicants/accused persons.

Sh. Shyam Lal Jain, Ld. Counsel for complainant (9811391338) along-with complainant in person.

IO absent.

Reply from the IO not received. Let the notice be issued to the IO for next date of hearing. Victim be also summoned for next date.

Put up for consideration on **13.07.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. 1300

FIR No.102/2020

PS : Ranhola

U/S: 304B/498A/34 IPC

State Vs. Vipin Kumar

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Binod K. Agrawal, Ld. Counsel for applicant/ complainant namely Sri Kishan Chauhan, through Video Conferencing.

Ms. Urvashi Bhatia, Ld. Counsel for accused through Video Conferencing.

Arguments heard at length through Video Conferencing through CISCO Webex App.

Charge-sheet be summoned for next date of hearing.

On the request of Ld. Counsel for accused, put up for further arguments if any, and consideration on **03.07.2020**. IO be summoned.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. 1171

FIR No.102/2020

PS : Ranhola

U/S: 304B/498A/34 IPC

State Vs. Vipin Kumar

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Ms. Urvashi Bhatia, Ld. Counsel for accused/applicant through Video Conferencing.

Sh. Binod K. Agrawal, Ld. Counsel for complainant namely Sri Kishan Chauhan, through Video Conferencing.

Arguments heard at length through Video Conferencing through CISCO Webex App.

Charge-sheet be summoned for next date of hearing.

On the request of Ld. Counsel for accused, put up for further arguments if any, and consideration on **03.07.2020**. IO be summoned.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. 1228

FIR No. 25/20

PS : Anand Prabat

U/S: 302/364/120B IPC

State Vs. Pankaj Goswami

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Ms. Smita Pandey and Sh. Om Prakash Pandey, Ld. Counsels for applicant/accused through VC.

Report perused.

Ld. Counsel for applicant / accused is directed to send the complete medical documents of the wife of the accused to the IO on his whatsapp number or e-mail ID before the next date of hearing for verification of the same.

Issue notice to the IO to file the verification report of the medical documents of the wife of the accused on the next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **03.07.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

Video Conferencing

Bail Application No. 1292

FIR No. Not known

PS : Ranhola

U/S: 354 IPC

State Vs. Sumit Kumar Singh

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Ms. Shivali Gautam, Ld. Counsel for applicant/accused through

Video Conferencing.

Reply filed be taken on record.

Arguments heard through VC.

It is observed that no FIR has been registered and no complaint has been pending against the accused in this case.

In view of report and submission, nothing is to be required accordingly. Therefore, the application is disposed off.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.816/2019
P.S. Nihal Vihar
State Vs. Narender @ Akhtar
U/s 307/34 IPC & 25/27 Arms Act

01.07.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Nitin Vashishth, counsel for the applicant/accused
(through VC).

Arguments heard. Reply to the bail application received from the IO SI Amit Nara perused.

The counsel for the applicant/accused submitted that the applicant/accused is innocent and has been falsely implicated in this case and he is in JC since 17.01.2020. It is further submitted by him that the father of the applicant/accused is suffering from disk problem and has to undergo surgery on 05.07.2020. It is argued that there is no other male member in the family of the applicant/accused to look-after the ailing father. The counsel for the applicant/accused prayed that in view of the submissions made and the guidelines of the Hon'ble Delhi High Court for granting interim bail to the inmates during the present scenario of Covid-19, the applicant/accused be released on interim bail for a period of 45 days.

On the other hand, Ld. Addl. PP for the State opposed the bail application. She submitted that the allegations made against the accused are serious in nature. She argued that the accused is a habitual criminal

and if he is released on bail, he can repeat the similar offence as alleged in the present case. She also drawn the attention of the court to the previous involvement report of the applicant/accused filed alongwith the report of the IO. In view of her submissions, she prayed to dismiss this bail application.

I have also gone through the FIR of the case. As per the allegations, applicant/accused on 06.12.2019 alongwith his accomplices namely Sumit Malik @ Fashin and Inder fired at the complainant. The complainant named the applicant/accused in the FIR. He also identified the applicant/accused in the TIP proceedings. As per the report of the IO, the remaining two accused persons are running absconding. As per the previous involvement report, the applicant/accused is involved in more than 7 cases except the present one. Considering the serious nature of allegations levelled against the applicant/accused, no ground for interim bail is made out. As far as the guidelines issued by the Hon'ble High Court of Delhi for granting interim bail to the inmates in the present situation of Covid-19 is concerned, the applicant/accused does not cover in the same. In view of the above, the bail application is dismissed.

Copy of the order be given dasti. Copy of the order be also uploaded on net.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. 1167

FIR No. 611/2020

PS : Ranhola

U/S: 323/354B/506/34 IPC

**State Vs.1. Manjeet Singh Banti, 2. Mritunjay Sngh Avinash and
3. Jitender Kumar Singh.**

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Applications under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicants/ accused persons.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Ashok Kumar Singh, Ld. Counsel for applicants/accused persons.

Sh. Shyam Lal Jain, Ld. Counsel for complainant (9811391338) along-with complainant in person.

IO absent.

Reply from the IO not received. Let the notice be issued to the IO for next date of hearing. Victim be also summoned for next date. The interim order shall continue till next date.

Put up for consideration on **13.07.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. 1169

FIR No. 611/2020

PS : Ranhola

U/S: 323/354B/506/34 IPC

**State Vs.1. Manjeet Singh Banti, 2. Mritunjay Sngh Avinash and
3. Jitender Kumar Singh.**

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Applications under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicants/ accused persons.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Ashok Kumar Singh, Ld. Counsel for applicants/accused persons.

Sh. Shyam Lal Jain, Ld. Counsel for complainant (9811391338) along-with complainant in person.

IO absent.

Reply from the IO not received. Let the notice be issued to the IO for next date of hearing. Victim be also summoned for next date. The interim order shall continue till next date.

Put up for consideration on **13.07.2020.**

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1204

FIR No. 59/2020

PS : Kirti Nagar

U/S: 308/323/506/34 IPC

State Vs. Manuver Hussain

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Anil Kumar, Ld. Counsel for applicant/accused.

It is submitted that the charge-sheet has been filed. Let the charge-sheet be summoned for next date of hearing.

Put up for consideration on **10.07.2020**. IO be summoned for date fixed.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 2874/19, 2875/19, 2876/19, 2877/19 & 2878/19

FIR No. 540/2019

PS : Hari Nagar

U/S: 406/498A/34 IPC

**State Vs.1 Usha Negi, Sanjay Kumar, 3. Karan Negi, 4. Babita
and 5. Ranu Makol.**

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Applications under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicants/ accused persons.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Vijay Mehta, Ld. Counsel for applicants/accused persons.

Neither the complainant nor the IO is present today.

The interim order dated 20.04.2020 is extended till the next date of hearing.

Issue fresh notice to the complainant through IO and IO/ SHO for next date of hearing.

Put up for consideration on **04.08.2020**. A copy of order be given dasti to the counsel for applicants / accused persons.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. 1115

FIR No. 723/2019

PS : Ranhola

U/S: 420/34 IPC

State Vs. Meera

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Vineet Rana, Ld. Counsel for applicant/accused through VC.

IO absent.

Heard through Video Conferencing.

Issue notice to the IO to appear along-with report to the anticipatory bail application for next date of hearing. Till then, the interim order dated 26.05.2020 is extended for the next date of hearing.

Pup for consideration on 10.07.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. 1300

FIR No.102/2020

PS : Ranhola

U/S: 304B/498A/34 IPC

State Vs. Vipin Kumar

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Binod K. Agrawal, Ld. Counsel for applicant/ complainant namely Sri Kishan Chauhan, through Video Conferencing.

Ms. Urvashi Bhatia, Ld. Counsel for accused through Video Conferencing.

Arguments heard at length through Video Conferencing through CISCO Webex App.

Charge-sheet be summoned for next date of hearing.

On the request of Ld. Counsel for accused, put up for further arguments if any, and consideration on **03.07.2020**. IO be summoned.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. 1171

FIR No.102/2020

PS : Ranhola

U/S: 304B/498A/34 IPC

State Vs. Vipin Kumar

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Ms. Urvashi Bhatia, Ld. Counsel for accused/applicant through Video Conferencing.

Sh. Binod K. Agrawal, Ld. Counsel for complainant namely Sri Kishan Chauhan, through Video Conferencing.

Arguments heard at length through Video Conferencing through CISCO Webex App.

Charge-sheet be summoned for next date of hearing.

On the request of Ld. Counsel for accused, put up for further arguments if any, and consideration on **03.07.2020**. IO be summoned.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. 1228

FIR No. 25/20

PS : Anand Prabat

U/S: 302/364/120B IPC

State Vs. Pankaj Goswami

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

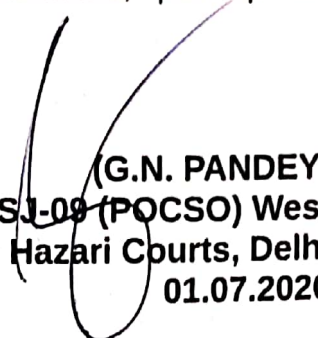
Ms. Smita Pandey and Sh. Om Prakash Pandey, Ld. Counsels for applicant/accused through VC.

Report perused.

Ld. Counsel for applicant / accused is directed to send the complete medical documents of the wife of the accused to the IO on his whatsapp number or e-mail ID before the next date of hearing for verification of the same.

Issue notice to the IO to file the verification report of the medical documents of the wife of the accused on the next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **03.07.2020**.


(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. 1292

FIR No. Not known

PS : Ranhola

U/S: 354 IPC

State Vs. Sumit Kumar Singh

01.07.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Ms. Shivali Gautam, Ld. Counsel for applicant/accused through Video Conferencing.

Reply filed be taken on record.

Arguments heard through VC.

It is observed that no FIR has been registered and no complaint has been pending against the accused in this case.

In view of report and submission, nothing is to be required accordingly. Therefore, the application is disposed off.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
01.07.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.816/2019
P.S. Nihal Vihar
State Vs. Narender @ Akhtar
U/s 307/34 IPC & 25/27 Arms Act

01.07.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Nitin Vashishth, counsel for the applicant/accused
(through VC).

Arguments heard. Reply to the bail application received from the IO SI Amit Nara perused.

The counsel for the applicant/accused submitted that the applicant/accused is innocent and has been falsely implicated in this case and he is in JC since 17.01.2020. It is further submitted by him that the father of the applicant/accused is suffering from disk problem and has to undergo surgery on 05.07.2020. It is argued that there is no other male member in the family of the applicant/accused to look-after the ailing father. The counsel for the applicant/accused prayed that in view of the submissions made and the guidelines of the Hon'ble Delhi High Court for granting interim bail to the inmates during the present scenario of Covid-19, the applicant/accused be released on interim bail for a period of 45 days.

On the other hand, Ld. Addl. PP for the State opposed the bail application. She submitted that the allegations made against the accused are serious in nature. She argued that the accused is a habitual criminal

and if he is released on bail, he can repeat the similar offence as alleged in the present case. She also drawn the attention of the court to the previous involvement report of the applicant/accused filed alongwith the report of the IO. In view of her submissions, she prayed to dismiss this bail application.

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I have also gone through the FIR of the case. As per the allegations, applicant/accused on 06.12.2019 alongwith his accomplices namely Sumit Malik @ Fashin and Inder fired at the complainant. The complainant named the applicant/accused in the FIR. He also identified the applicant/accused in the TIP proceedings. As per the report of the IO, the remaining two accused persons are running absconding. As per the previous involvement report, the applicant/accused is involved in more than 7 cases except the present one. Considering the serious nature of allegations levelled against the applicant/accused, no ground for interim bail is made out. As far as the guidelines issued by the Hon'ble High Court of Delhi for granting interim bail to the inmates in the present situation of Covid-19 is concerned, the applicant/accused does not cover in the same. In view of the above, the bail application is dismissed.

Copy of the order be given dasti. Copy of the order be also uploaded on net.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
01.07.2020